GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3812 ANSWERED ON:02.12.2010 FORMATION OF AAI Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government had inserted service protection clause at the time of formation of Airports Authority of India;

(b) if so,the details thereof;

(c) whether the Government had inserted service protection clause at the time of privatization of Delhi and Mumbai Airports;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to protect the services of Delhi and Mumbai airports?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a)&(b) Yes Madam. Airports Authority of India (AAI) has been formed by merger of erstwhile National Airports Authority & International Airports Authority of India (IAAI). There is a protection clause in the Airports Authority of India Act,1994, as per which employees of erstwhile NAA & IAAI shall hold their office under the same terms and conditions till such time the Common Service Conditions are formulated by AAI.

(c),(d)&(e): Yes Madam. As per Clause 6.1.4 of Operation, Mangement & Development Agreement (OMDA) entered into with the Joint Venture Companies (JVCs) of Delhi and Mumbai airports by AAI, JVCs are required to make offers of employment to the General Employees that it wants to employ. The General Employees shall have the option of accepting the employment offers of the JVCs.